

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Misc. Contempt Application No. 101 of 1996

In

Original Application No. 758 of 1996

Allahabad this the 17th day of March, 1999

Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. S.K. Agrawal, Member (J)

1. D. Shahi, T-6(Trg. Associ-Horticulture) K.V.K. in Indian Veterinary Research Institute, Izzatnagar, U.P.
2. Ram Prasad, T-6(Breeding) LPR(Pigs) in Indian Veterinary Research Institute, Izzatnagar, U.P.
3. Rakesh Pandey, T-6(Trg. Assoc-Agronomy) K.V.K. in Indian Veterinary Research Institute, Izzatnagar, U.P.
4. Dr. P.K. Bhatnagar, T-6(Tech. Officer-Para-Haemo-protection) N.B.C. in Indian Veterinary Research Institute, Izzatnagar, U.P.
5. B.P. Singh, T-6(Resp. Calorimetry) A.N. Division in Indian Veterinary Research Institute, Izzatnagar, U.P.
6. Bhagwat Charan, T-6(Blood Group) A.G. Division in Indian Veterinary Research Institute, Izzatnagar, U.P.
7. S.S. Bhartiya, T-6(Tech. Officer-DNA Recombinant) N.B.C. in Indian Veterinary Research Institute Izzatnagar, U.P.

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8. Dr. (Miss) M.E. Siddiqui, T-6 (Tech. Officer Mono-clonal Antibody) N.B.C. in Indian Veterinary Research Institute, Izatnagar, U.P.
9. Surendra Nath, T-6 (Electron, Microscope Photo Unit) E.M. Section in Indian Veterinary Research Institute, Izatnagar, U.P.
10. Mr. Avnessh Kumar, T-6 (Radiation Scintillation System) A.N. Division in Indian Veterinary Institute, Izatnagar, U.P.
11. S.S. Tripathi, T-6 (Trg. Associate-Aggil Engg.) in Indian Veterinary Research Institute, Izatnagar, U.P.

Applicants

By Advocates Dr. R.G. Padia,
Sri P. Padia,
Sri A.K. Dave

Versus

Dr. Kiran Singh, Director, Indian Veterinary Research Institute, Izatnagar, Bareilly, U.P.

Respondent

By Advocates Sri J.N. Tiwari,
Sri Rakesh Tiwari,
Sri N.P. Singh

ORDER (Oral)

By Hon'ble Mr. S. Dayal, Member (A)

This contempt petition has been filed with the prayer to initiate civil contempt proceedings against the respondent for deliberately and wilfully flouting the orders passed by this Tribunal dated 24.7.96 in O.A. 758 of 1996. The order said to be flouted is an interim order passed in the said O.A.

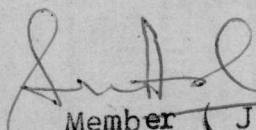
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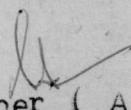
to the following effect;

"Learned counsel for the applicants prays for ad-interim order. It is not clear as to whether the order dated 16.7.96 has actually been carried out or not. In view of this fact, the status quo of the applicants as on today, is maintained till next date."

2. Learned counsel for the applicant has filed orders regarding extension of this stay dated 11.9.1996 and 09.10.1996.

3. Learned counsel for the respondents mentioned that the O.A. has been decided and that the applicants in this case had approached the High Court against the order in O.A. and the High Court has set aside the order in O.A. He also mentions that the relief has been granted to the applicants. This position is not contested ~~and~~ by the learned counsel for the applicants. We find that no contempt has been committed in this case in view of the specific averments of the respondents that they had maintained status quo till the order of interim order was operating. The notices issued to the respondent is discharged and case consigned to record.


Member (J)


Member (A)

/M.M./